

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

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OA NO. 1703/1999

New Delhi, this the 31st day of July, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, Vice Chairman (J)
HON'BLE MR. GOVINDAN S. TAMPI, Member (A)

1. B.S.Rawat, S/O Sh. Kundan Singh,
Ferro Printer,
Directorate General of Health
Services, Nirman Bhavan,
New Delhi.
2. Om Prakash, S/O Sh. Suraj Kanwar,
Ferro Printer,
Directorate General of Health
Services, Nirman Bhavan,
New Delhi.
3. G.S.Negi, S/O Sh. N.S.Negi,
Ferro Printer, Directorate
General of Health Services,
Nirman Bhavan, New Delhi.
.....Applicant.

(By Advocate: Sh. K.Rajeev proxy for
Sh. Ajit Pudissery)

VERSUS

1. Union of India, through the
Secretary, Ministry of Health
and Family Welfare, Nirman
Bhavan, New Delhi.
2. The Director General of Health
Services, Directorate General of
Health Services, Nirman Bhavan,
New Delhi.
.....Respondents.

(By Advocate: Sh. R.V.Sinha)

O R D E R (ORAL)

By Hon'ble Sh. V.Rajagopala Reddy, Vice Chairman (J)

The applicants were appointed as Ferro Printer in
the Ministry of Health during 1971 and 1979 and they
still remain in the said post. Their only grievance is
that they had no promotional avenues and they retire in
the same post.



2. Heard both the parties. The law is very clear on this point that at least two promotional avenues should be given to the employees before their superannuation. In view of the recommendation of this policy the Government have framed a Scheme in OM dated 30.9.91 to group 'D' who stagnate at the maximum of their scale, to at least give one promotion after 15 years of service. The applicants have not been considered in accordance with this Scheme. As per the recommendations of the Vth Pay Commission the Government of India had further introduced an Assured Carrer Programme under which Government servant is to be eligible for promotion after every one year.

3. We, therefore, direct the respondents to consider and give the benefit of in situ promotion as per 1991 scheme or in case that was not applicable to the applicant, then consider the benefit of ACP Scheme introduced vide OM dated 9.8.99 of the DOPT; it should be done within a period of three months from the date of receipt of a copy of this order. OA is disposed of. No costs.

GOVINDAN S.TAMPI)
Member (A)
sd,

V.Rajagopala Reddy
(V.RAJAGOPALA REDDY)
Vice Chairman (J)